

**IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH**

**FAO No. 6631 of 2014**

**National Insurance Co. Ltd.**

..... Appellants

V/s

**Brij Pal and ors.**

..... Respondents


**Notice to :-**

- 3. Manjit Singh son of Sh. Ramesh Chauhan, resident of VPO, Jasat, Tehsil Pataudi, District Gurgaon. (Driver of offending vehicle Safari bearing regn. No. UP-14BU-9635).**
- 4. Satish Kumar son of Sh. Rampal Singh, 12, Masoori, Gaziabad (UP). (Owner of offending vehicle Safari bearing regn. No. UP-14BU-9635).**

Whereas it is proved to the satisfaction of this Court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued this publication under Order 5 Rule 20 CPC against him to appear in this Court on **18.03.2020(Actual)** personally or through someone authorized by law to act for them/him or an Advocate of this Court to defend the above noted case, failing which it will be heard and decided ex-parte.

Given under my hand and the seal of this Court on  
13<sup>th</sup> December 2019.

Superintendent (Judl.),  
For Registrar (Judicial)

  
14/1/20